

(2024) 03 TEL CK 0019

High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Appeal No. 1321 Of 2012

Central Board Of Excise And
Customs

APPELLANT

Vs

M/S. GMR Hyderabad
International Airport Limited

RESPONDENT

Date of Decision: March 27, 2024

Acts Referred:

- Constitution Of India, 1950 - Article 14, 19(1)(g)
- Customs Act, 1962 - Section 13, 25, 26, 27, 45, 45(1), 57, 62(1)(d), 62(1)(h), 62(2), 141, 141(2), 157, 158

Hon'ble Judges: Alok Aradhe, CJ; Anil Kumar Jukanti, J

Bench: Division Bench

Final Decision: Dismissed

Judgement